



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Oct/202223/7

DATED: 28/10/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Oct/202223/7 dated 28/10/2022 of Norms Committee - VI for the year 2022-23 was held on 28/10/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Oct/202223/7
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Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003693AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	2 / NC/6/MEET/Oct/202223/7
Case Status	Case Withdrawn
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM REVIW00002208AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has stated that the application submitted by them contains more than two items while in the BO Portal only two inputs are visible which the Norms Committee has already considered and approved. Despite several efforts, the application in the BO Portal can not be modified. The Committee considered the facts given by the firm and decided to withdraw the applicaion from the agenda and directed to list the case as Manual Case in the next meeting and also to forward the application containing all inputs to the Technical Authority, i.e., MoFPI for consideration and furnishing comments.	

Case No.	3 / NC/6/MEET/Oct/202223/7
Case Status	Case Approved
Party Name	GALAXY PENCILS MANUFACTURING CO
Meeting Number	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00256622AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA "As applied for with Nil Wastage and with Accountability in Export" on the basis of the comments of the Technical Authority, i.e.Tech.2. RA may take suitable consequential action accordingly.	

Case No.	4 / NC/6/MEET/Oct/202223/7
Case Status	Case Approved
Party Name	GALAXY PENCILS MANUFACTURING CO
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00256648AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e.Tech.2, allowing the following inputs;	
Export Items	
Pencil	15000000.000 Nos.
Import Items	
Item No. 1 & 2	Allowed with Nil Wastage and Accountability in Export
Item No.3	Shown as Indigenous Item hence not allowed for import
RA may take suitable consequential action accordingly.	

Case No.	5 / NC/6/MEET/Oct/202223/7	
Case Status	Case Approved	
Party Name	MUKADAM ENTERPRISES	

Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022				
HQ File Number	HQRNORM APPLY 00003374AM23				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision: NC considered the case as per agenda and based on the norms fixed earlier on similar case, decided to fix the norms allowing the following inputs; Export Items <table border="1"> <tr> <td>Arecanut (Cutted Arecanut (Tukuda))</td> <td>52920.000 Kg</td> </tr> </table> Import Item <table border="1"> <tr> <td>Arecanut (Whole)</td> <td>53184.600 Kg</td> </tr> </table> The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		Arecanut (Cutted Arecanut (Tukuda))	52920.000 Kg	Arecanut (Whole)	53184.600 Kg
Arecanut (Cutted Arecanut (Tukuda))	52920.000 Kg				
Arecanut (Whole)	53184.600 Kg				

Case No.	6 / NC/6/MEET/Oct/202223/7
Case Status	Case Withdrawn
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00001308AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide letter dated 26.10.2022 has stated that the application has some technical error as they have requested for withdrawal of the case. The Committee consider the request of the firm and allow to withdraw the case from the agenda of the meeting.	

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Case No.	7 / NC/6/MEET/Oct/202223/7				
Case Status	Case Approved				
Party Name	SUKASO CERACOLORS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022				
HQ File Number	HQRNORM APPLY 00307088AM22				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs; Export Item <table border="1"> <tr> <td>ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier)</td><td>3500.000MT</td></tr> </table> Import Item <table border="1"> <tr> <td>ZIRCON SAND</td><td>3150.000 MT</td></tr> </table> RA may take subsequent consequential action accordingly.		ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier)	3500.000MT	ZIRCON SAND	3150.000 MT
ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier)	3500.000MT				
ZIRCON SAND	3150.000 MT				

Case No.	8 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	CROWN IMPEX
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00001313AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the information furnished by the firm is	

incomplete. NC called the firm for a PH for a better appreciation of the manufacturing process & the by-pructs (Oil, Oilcake/meal, etc.) being generated. Committee noted that necessary offset from duty free import entitlement needs to be made from the by-product generated during production of Poppy seed oil. Firm to bring necessary documents/invoices to support their stand.

The case stands deferred to 17.11.2022.

Case No.	9 / NC/6/MEET/Oct/202223/7		
Case Status	Case Approved		
Party Name	SUKASO CERACOLORS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022		
HQ File Number	HQRNORM APPLY 00307206AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs;			
ZIRCOMAT 5 Micron / 325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, AI2O3 0.75, SiO2 32.56, P2O5 0.05, Cao 0.016, Fe2O30.047 (Micronized Zircon Sand/Zirconium Silicate)			4000.000 MT
Import Item			
Zircon Sand			3600.000 MT
RA may take subsequent consequential action accordingly.			

Case No.	10 / NC/6/MEET/Oct/202223/7	
Case Status	Case Deferred	
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022	
HQ File Number	018305000520AM15	
RA File Number	042404000121 AM15	
Licence No and	0410159168/07/08/2014	

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	11 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM REVIW00002296AM23
RA File Number	039504000139 AM16
Licence No and Date	0310796448/04/06/2015
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) Indigenous availability of (i) Collagen and (ii) Lemon Flavour in India & the reasons for import may be provided. (b) The FSSAI license for the import and manufacture of the Collagen SIP Pink Lemonade Straws (export product); (c) The manufacturing Flow Chart of Collagen SIP Pink Lemonade Straws explaining explicitly the various stages of processing; Showing the Bill of Material changes over processing; (d) The MSME Udyam/ Udyog Aadhaar indicating the products to be/ being manufactured by the applicant; The case stands deferred to 24.11.2022.	

Case No.	12 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	SAMI SPICES AND HERBS PVT. LTD.

Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM REVIW00003566AM23
RA File Number	039504000347 AM18
Licence No and Date	0310814974/01/08/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. NC also noted that firm has been asked to furnish following information: “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 24.11.2022.	

Case No.	13 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	14 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022

and Date	
HQ File Number	018305000575AM20
RA File Number	042404000143 AM20
Licence No and Date	0410166389/24/12/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	15 / NC/6/MEET/Oct/202223/7
Case Status	Case Rejected
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	018505000167AM20
RA File Number	082404000360 AM20
Licence No and Date	0810147151/03/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12,2021, and 17.12.2021 for furnishing information and correct application. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	16 / NC/6/MEET/Oct/202223/7
Case Status	Case Approved
Party Name	BOMBAY MASALA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM REVIW00002276AM23
RA File Number	039404001063 AM20

Licence No and Date	0310835801/21/04/2020
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable . RA may take suitable consequential action accordingly.	

Case No.	17 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00045654AM21
RA File Number	07AA04006080 AM21
Licence No and Date	0711000128/23/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 12.08.2022, 27.08.2022, 11.09.2022 and 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 24.11.2022.	

Case No.	18 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00046763AM21
RA File Number	07AA04006081 AM21
Licence No and Date	0711000158/24/12/2020
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022, 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 24.11.2022.

Case No.	19 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00081552AM21
RA File Number	10AA04003525 AM21
Licence No and Date	1011000084/11/02/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that RA, Cochin has been requested to clarify how a case which is under consideration of Norms Committee can be issued EODC without final decision of NC. The reply of RA, Cochin is still awaited. The Committee decided to send a reminder to RA to expedite their reply.	
The case stands deferred to 24.11.2022.	

Case No.	20 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00100145AM21
RA File Number	04AA04007905 AM21
Licence No and Date	0411000480/09/03/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 24.11.2022.

Case No.	21 / NC/6/MEET/Oct/202223/7
Case Status	Case Rejected
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00112097AM21
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	22 / NC/6/MEET/Oct/202223/7
Case Status	Case Rejected
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00106091AM22
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022, 12.08.2022, 27.08.2022, 11.09.2022 and 29.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	23 / NC/6/MEET/Oct/202223/7
Case Status	Case Rejected
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00178708AM22
RA File Number	07AA04024737 AM22
Licence No and Date	0711001869/07/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by reminders on 24.03.2022, 20.05.2022 and 19.10.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	24 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00220413AM22
RA File Number	10AA04010351 AM22
Licence No and Date	1011000602/21/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that RA, Cochin has been requested to clarify how a case which is under consideration of Norms Committee can be issued EODC without final decision of NC. The reply of RA, Cochin is still awaited. The Committee decided to send a reminder to RA to expedite their reply. The case stands deferred to 24.11.2022.	

Case No.	25 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00237935AM22
RA File Number	10AA04010852 AM22
Licence No and Date	1011000611/01/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that RA, Cochin has been requested to clarify how a case which is under consideration of Norms Committee can be issued EODC without final decision of NC. The reply of RA, Cochin is still awaited. The Committee decided to send a reminder to RA to expedite their reply. The case stands deferred to 24.11.2022.	

Case No.	26 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00255474AM22
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 12.08.2022, 27.08.2022, 11.09.2022 and 26.09.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 24.11.2022.	

Case No.	27 / NC/6/MEET/Oct/202223/7
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Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00306892AM22
RA File Number	06AX04000034 AM22
Licence No and Date	0611001025/04/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by reminders on 24.03.2022, 17.08.2022, 01.09.2022 and 16.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	28 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00374636AM22
RA File Number	06AX04000122 AM22
Licence No and Date	0611001172/03/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022, 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 24.11.2022.	

Case No.	29 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022

HQ File Number	HQRNORM APPLY 00398268AM22
RA File Number	06AX04000139 AM22
Licence No and Date	0611001228/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022, 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 24.11.2022.	

Case No.	30 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00000035AM23
RA File Number	07AX04000559 AM22
Licence No and Date	0711003583/01/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022, 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 24.11.2022.	

Case No.	31 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00000082AM23
RA File Number	06AX04000001 AM23
Licence No and Date	0611001268/05/04/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022, 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 24.11.2022.

Case No.	32 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00000131AM23
RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022, 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.	
The case stands deferred to 24.11.2022.	

Case No.	33 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00000268AM23
RA File Number	13AX04000010 AM23
Licence No and Date	1311001156/18/04/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that RA, Jaipur has been requested to clarify on how a case which is under consideration of Norms Committee can be issued EODC without final decision of NC. The reply of RA, Jaipur is still awaited. The Committee decided to send a reminder to RA to expedite their reply.	

The case stands deferred to 24.11.2022.

Case No.	34 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00001809AM23
RA File Number	03AX04001986 AM23
Licence No and Date	0311016037/01/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) Indigenous availability of (i) 100% Corn Starch in India & the reasons for import may be provided. (b) The FSSAI license for the import of 100% Corn Starch and manufacture of the export items; (c) The Manufacturing Flow Chart of items of export along with wastage at various stages of processing/ manufacture; The case stands deferred to 24.11.2022.	

Case No.	35 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00001831AM23
RA File Number	04AX04000265 AM23
Licence No and Date	0411003601/04/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.11.2022.

Case No.	36 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	ALLKOSHYS ALLSPICES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00002080AM23
RA File Number	10AX04000114 AM23
Licence No and Date	1011001268/15/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	37 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00002210AM23
RA File Number	10AX04000128 AM23
Licence No and Date	1011001279/22/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i. Certificate of Analysis (CoA) of the imported item having parameters of Oil content compulsorily along with other details . ii. The value for Sesame Extract Un-pulvarized - 400Kg is Rs. 1,13,13,600/- seems very high,	

therefore, the detailed description of the imported item and the process of manufacturing to obtain.
The case stands deferred to 24.11.2022.

Case No.	38 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	39 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00002295AM23
RA File Number	07AX04000513 AM23
Licence No and Date	0711004785/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	40 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	41 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	42 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred

Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	43 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00002492AM23
RA File Number	05AX04001197 AM23
Licence No and Date	0511014123/05/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	44 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003260AM23
RA File Number	05AX04001784 AM23
Licence No and	0511014935/21/09/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	45 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003298AM23
RA File Number	05AX04001726 AM23
Licence No and Date	0511014962/22/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	46 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003321AM23
RA File Number	04AX04000434 AM23
Licence No and Date	0411004013/23/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2 and his comments are awaited. The Committee decided to send a reminder to Tech.2 to expedite his comments.	

The case stands deferred to 24.11.2022.

Case No.	47 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	INSTANTLY YOURS INC
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003377AM23
RA File Number	52AX04001650 AM23
Licence No and Date	5211003322/26/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	48 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003439AM23
RA File Number	05AX04001851 AM23
Licence No and Date	0511015051/28/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) CoA of import items from foreign supplier indicating content of a.i. in each import. ii) CoA of export items indicating content of a.i. in each export. iii) Stepwise process details with wastage claimed.	

iv) Material balance for entire process in each export.

The case stands deferred to 24.11.2022.

Case No.	49 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	50 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	51 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	52 / NC/6/MEET/Oct/202223/7
Case Status	Case Approved
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003527AM23
RA File Number	24AX04000183 AM23
Licence No and Date	2411001904/04/10/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable. RA may take suitable consequential action accordingly.	

Case No.	53 / NC/6/MEET/Oct/202223/7				
Case Status	Case Approved				
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022				
HQ File Number	HQRNORM APPLY 00003571AM23				
RA File Number	03AX04003457 AM23				
Licence No and Date	0311018414/07/10/2022				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 furnished on similar case of the firm, allowing the following inputs; Export Item <table border="1"> <tr> <td>Safflower Petals Crushed/Powdered)</td><td>1.000 Kg</td></tr> </table> Import Item <table border="1"> <tr> <td>Dry Safflower Flower Petals (Carthamus Tinctorius)</td><td>1.010 Kg</td></tr> </table> RA may take subsequent consequential action accordingly.		Safflower Petals Crushed/Powdered)	1.000 Kg	Dry Safflower Flower Petals (Carthamus Tinctorius)	1.010 Kg
Safflower Petals Crushed/Powdered)	1.000 Kg				
Dry Safflower Flower Petals (Carthamus Tinctorius)	1.010 Kg				

Case No.	54 / NC/6/MEET/Oct/202223/7
Case Status	Case Approved
Party Name	KORE INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003606AM23
RA File Number	08AX04001060 AM23
Licence No and Date	0811006215/10/10/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable. RA may take suitable consequential action accordingly.	

Case No.	55 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003667AM23
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	

Case No.	56 / NC/6/MEET/Oct/202223/7
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202223/ 7 and 28/10/2022
HQ File Number	HQRNORM APPLY 00003668AM23
RA File Number	05AX04001997 AM23
Licence No and Date	0511015271/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.11.2022.	